

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) Nos. 1163 of 2019

IN THE MATTER OF:

Ministry of Corporate Affairs, through
ROC, Bangalore, Karnataka

.... Appellant

Vs

Smt. Ramanathan Bhuvaneshwari & Ors.

.... Respondents

Present:

**For Appellant: Mr. P.S. Singh, Sr. Panel Counsel, Union of
India for the Appellant.**

ORDER

19.11.2019 The learned Counsel for the Appellant submits that certified copy was received by the Appellant on 16th July, 2019 and the Appeal was filed on 21st October, 2019, i.e., after more than 97 days.

2. As this Appellate Tribunal has no jurisdiction to entertain an Appeal beyond 15 days after the 30 days' time period allowed for preferring an Appeal, the Appeal is dismissed being barred by limitation in terms of sub-section (2) of Section 61 of the Insolvency and Bankruptcy Code, 2016. This apart, we have also noticed that the issue raised in this Appeal is also covered by the decision of this Appellate Tribunal dated **24th July, 2019** passed in **Company Appeal (AT) (Insolvency) No.498 of 2019**, wherein the same impugned order was challenged.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

Ash/GC